

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM-1303-CII-2020 in FAO-5041-2017

Oriental Insurance Company Ltd. .... Appellants

V/s

Maya Devi and Anr. .... Respondents

**Respondent No 2:- Galpha Laboratories Ltd. behind T. M. Petrol Pump, Chandigarh Road, Zirakpur through its General Manager-HR.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **11.02.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 29<sup>th</sup> January 2020.

  
29.1.20  
Superintendent (Judl.),  
For Registrar (Judicial)

  
29/1/20